

**IN THE NATIONAL COMPANY LAW TRIBUNAL,
NEW DELHI COURT III (SPECIAL BENCH)**

Item No.212
IA-4749/2022
In
IB-612(ND)/2022

IN THE MATTER OF:

State Bank of India
Vs.
L.R Builders Pvt. Ltd

.....APPLICANT/PETITIONER

.....RESPONDENT

SECTION

U/s 7 of IBC, 2016

Order delivered on 21.11.2022

CORAM:

DR. BINOD KUMAR SINHA
MEMBER (TECHNICAL)

SHRI BACHU VENKAT BALARAM DAS
MEMBER (JUDICIAL)

PRESENT:

For the Applicant : Mr. Ankur Mittal, Ms. Muskan Jain, Advocates.
For the Respondent : Mr. Harshit Shetty, Mr. Pritam Singh, Advocates.

ORDER

IA-4749/2022:-

Mr. Ankur Mittal, Learned Counsel appearing for the Applicant/State Bank of India submits that an OTS proposal against the borrower is under active consideration and it is likely to be finalized soon. Therefore, he seeks and is granted three days time to file the status of OTS proposal. If no settlement is arrived at, the matter will be heard on merits.

List the matter on **28.11.2022**.


(DR. BINOD KUMAR SINHA)
MEMBER (TECHNICAL)


(BACHU VENKAT BALARAM DAS)
MEMBER (JUDICIAL)